

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

IA No. 1302/2024

And

CP (IB) No. 122/Chd/Chd /2023

IN THE MATTER OF:

IDBI Bank Limited

...Petitioner

Vs.

Hardyal Singh Cheema

...Respondent

Under Section: 95(1), IBC 2016, Rule 11 NCLT Rules, 2016

Order delivered on 10.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the IDBI Bank : Mr. Harsh Garg, Advocate

For the RP : Mr. Dharam Paul Garg, Advocate

For the Respondent/PG : Mr. Vishav Bharti Gupta, Advocate

ORDER

It is stated by Mr. Vishav Bharti Gupta, Advocate appearing for the respondent that the matter has been settled between the parties and the OTS will be put up before the Bank within two weeks. Be that as it may, let the matter be listed on 12.08.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM